

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT)(Ins) No. 711 of 2019

IN THE MATTER OF:

Mrs. Sushila Lokhotia

...Appellant

Versus

Zeal Developers Pvt. Ltd.

...Respondent

Present For Appellant: Mr. Vivek Kohli, and Mr. Aman Anand,
Advocates

O R D E R

15.07.2019 The Appellant – ‘Smt. Sushila Lakhotia’ filed an application under Section 7 of the ‘Insolvency and Bankruptcy Code, 2016’ (for short, ‘the **I&B Code**’) against ‘Zeal Developers Pvt. Ltd.’ which has been dismissed by the Adjudicating Authority (National Company Law Tribunal), New Delhi, Bench-III on 28th May, 2019. Learned counsel appearing on behalf of the Appellant referred to the agreement dated 31st March, 2015 and the reply filed by the respondent to suggest that the investment has been accepted and such for consideration of time value of the money.

Let notice be issued on the respondent by Speed Post. Requisite along with process fee, if not filed, be filed by 16th July, 2019. If the appellant provides the *e-mail* address of respondent, let notice be also issued through *e-mail*.

Post the case ‘for Admission (After Notice)’ on **19th August, 2019**.

[Justice S.J. Mukhopadhaya]
Chairperson

[Balvinder Singh]
Member (Technical)

[Kanthi Narahari]
Member (Technical)